

FORM A**PUBLIC ANNOUNCEMENT**

Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016
FOR THE ATTENTION OF THE CREDITORS OF ALCHEMIST INFRA REALTY LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Alchemist Infra Realty Limited
2.	Date of incorporation of corporate debtor	2 nd April, 2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74120DL2008PLC176278
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 1511 Hemkunt Chambers, 89 Nehru Place, New Delhi New Delhi – 110019
6.	Insolvency commencement date in respect of corporate debtor	Insolvency Commencement Date 23.03.2022, the order was received through mail from Court Officer, Hon'ble NCLT, Principal Bench, New Delhi on 04.04.2022.
7.	Estimated date of closure of insolvency resolution process	19 th September, 2022 (180 days from the date of the Order passed by Hon'ble NCLT, New Delhi)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Gaurav Misra IBBI/IPA-001/IP-P-02123/2021-2022/13709
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: F-5, Rajiv Gandhi IT Park, Chandigarh- 160101. Email Id: cagauravmisra@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Office No.510, Fifth Floor, Tower – 1, Assotech Business Cresterra, Sector-135, Noida, Uttar Pradesh - 201305. Email Id: ip@alchemistinfra.com Website: www.alchemistinfra.com Helpline No.: 7065029696
11.	Last date for submission of claims	18 th April, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Allottees under Real Estate Project under Section 5(8)(f) of Insolvency & Bankruptcy Code, 2016
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Ms. Rakesh Verma 2. Mr. Dharmendra Kumar 3. Mr. Rajiv Dhingra
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Weblink: https://ibbi.gov.in/home/downloads b) 1. Ms. Rakesh Verma IBBI Registration No. IBBI/IPA-001/IP-P-01814/2019-2020/12794 H.NO. 1099, Vikas Kunj, Vikas Puri, West Delhi 110018, West, National Capital Territory of Delhi, 110018 2. Mr. Dharmendra Kumar IBBI/IPA-003/IP-N00112/2017-2018/11264 30, Tower 1, Supreme Enclave, Mayur Vihar Phase 1, New Delhi, National Capital Territory of Delhi – 110091

		3. Mr. Rajiv Dhingra IBBI/IPA-001/IP-P-01946/2019-2020/12970 BG - 5A / 48B; DDA Flats; Paschim Vihar, Near BG 6 Market; Opposite Gas Godowns, New Delhi, National Capital Territory of Delhi, 110063
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Note:

- The Financial Creditors in a Class are advised to submit their claim online through website at www.alchemistinfra.com in specified Form CA
- In case of any clarification / difficulty in submission of Claim by Financial Creditors in a Class, they may contact during the office hours from 10:00 AM to 06:00 PM at helpline no. 7065029696

Notice is hereby given that the Hon'ble National Company Law Tribunal, New Delhi Principal Bench has ordered the commencement of a Corporate Insolvency Resolution Process of the Alchemist Infra Realty Limited on 23rd March, 2022 in C.P. (IB) – 635/(PB)/2021. The order was received through mail from Court Officer, Hon'ble NCLT, Principal Bench, New Delhi on 04.04.2022.

The creditors of Alchemist Infra Realty Limited, are hereby called upon to submit their claims with proof on or before 18th April, 2022 to the Interim Resolution Professional online through website at www.alchemistinfra.com in specified Form.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the Point No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against Point No.13 to act as authorised representative of the class in Form CA.

The financial creditors in a class shall submit their claims in Form CA with proof online through website of the Corporate Debtor only.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 06.04.2022
Place: Noida


GAURAV MISRA
Interim Resolution Professional of Alchemist Infra Realty Limited
IBBI/IPA-001/IP-P-02123/2021-2022/13709